

6th January, 1988 under Article 320(5) of the Constitution.

have been done or taken under the corresponding provisions of this Act."

[Placed in Library. See No. LT-6382/88]

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of The Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House."

12.24 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

12.25 hrs.

[English]

BHARAT PETROLEUM CORPORATION LTD. (DETERMINATION OF CONDITIONS OF SERVICES OF EMPLOYEES) BILL, 1988

"I am directed to inform the Lok Sabha that the Bharat Petroleum Corporation Limited (Determination of Conditions of Services of Employees) Bill, 1988 which was passed by the Lok Sabha at its sitting held on the 13th May, 1988, has been passed by the Rajya Sabha at its sitting held on the 8th August, 1988, with following amendments:--

(Returned by Rajya Sabha with Amendments)

SECRETARY GENERAL: Sir, I lay on the Table the Bharat Petroleum Corporation Limited (Determination of Conditions of Services of Employees) Bill, 1988, which has been returned by Rajya Sabha with amendments

CLAUSE 1

- 1. That at page 1, for lines 9-10 the following be substituted, namely:--

Short Title and Commencement

"1. (1) This Act may be called the Bharat Petroleum Corporation Limited (Determination) of Conditions of Service of Employees) Act, 1988.

[English]

SHRI AMAL DATTA (Diamond Harbour): I have given an Adjournment Motion about acquisition of Westland helicopters...

- (2) It shall be deemed to have come into force on the 2nd day of July, 1988."

MR. SPEAKER: Mr. Amal Datta, you can do like this. You can give me a motion. I will find out the facts and put it for a discussion. No problem.

New Clause 4

- 2. That at page 3, after line 20, the following be inserted, namely:--

PROF. MADHU DANDAVATE (Rajapur): Yesterday you assured this House that if the telephones of the Members of the House are tapped, it is a privilege....

Ord. 6 of 88 Repeal and Saving

MR. SPEAKER: I did not say...

- "4. (1) The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988, is hereby repealed

PROF. MADHU DANDAVATE: We are complaining that our telephones are being tapped.

- (2) Notwithstanding such repeal, anything done or any action taken under the said ordinance shall be deemed to

MR. SPEAKER: Professor, don't misquote me. If these things happen with my Members, I ask the Home Minister to look into it.

(Interruptions)